

Non-allotment of plots to members of Delhi School Teachers Cooperative House Building Society

2163. SHRI ISH DUTT YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of persons who had enrolled themselves as members of Delhi School Teachers Cooperative House Building Society Limited, Delhi many years ago and had deposited money for development cost of land with the society have not been allotted plots; and

(b) if so, what are the reasons therefor stating the details of such persons, dates of their membership and the amounts deposited by them for enrolment and development cost?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) and (b) The issue of membership of Delhi School Teachers Cooperative House Building Society is being disputed before the Delhi High Court. The Court approved a list of 991 persons as members of the Society and directed allotment of plots only to 910 members. Out of 910 Members five have since resigned. The position of allotment of plots to the remaining members is indicated below:—

No. of members allotted plots and sub-lease executed	822
No. of members who did not turn up	23
No. of members whose cases are pending in High Court	15
No. of Members whose cases are under process with the Society	45
TOTAL	905

Transfer of plots by members of Delhi School teachers co-operative House Building Society

2164. SHRI ISH DUTT YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what are the details of persons to whom the Land and Building Deptt. of Delhi Administration has granted sub-lease of the plots allotted by the Delhi School Teachers Cooperative House Building Society Ltd., Delhi;

(b) Whether some of these persons have been allowed to transfer their plots; if so, to whom these plots have been transferred and the reasons therefor;

(c) whether any member of the managing committee has also transferred his plot; if so, on which date; and

(d) whether the said member still continues to be in the managing committee of the Society, even after he has ceased to be member of the society, if so, what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) Sub-leases have been executed in respect of 822 members of the Society to whom plots were allotted in compliance with the direction of the Delhi High Court.

(a) Five of the members have transferred their plots to blood relations as stated in the enclosed Statement. (See below).

(c) No, Sir.

(d) Does not arise.

Statement

Name of those members who have transferred their plots

Sr. No.	V. No.	Name of the Member	Transferred to
1	159/T	Shri Lekh Raj Sharma S/o Sh. Jaswant Singh 1/3058, Ram Nagar Extn. Loni Road, Shahdra, Delhi	Shri T.P.S. Sharma (Brother) S/o Sh. Jaswant Singh Flat No. 5, G.B. Pant Polytechnic, Staff Quarters, Delhi-20.
2	416/T	Sh. Shikher Chand Jain s/o Sh. Ram Chand Jain 78, Nimri C-Colony, Delhi.	Sh. Anand Prakash Jain (Brother) s/o Sh. Ram Chand Jain, 70, Nimri Colony, Delhi.
3	473/T	Smt. Rattan Mala w/o Sh. K.M. Rajvanshi, E-1392, Netaji Nagar, New Delhi-23.	Sh. Dinesh Kumar (son) s/o Sh. K.M. Rajvanshi, E-1392, Netaji Nagar, New Delhi-23.
4	84/NT	Smt. Pushpa Rani w/o Sh. R.G. Gupta, XV/2730 Street No. 7, Multani Dhanda, Paharganj, N. Delhi.	Sh. V.K. Gupta (son) s/o Sh. R.G. Gupta, XV/2730, St. No. 7, Mulatni Dhanda, Paharganj, New Delhi-5.
5	120/NT	Smt. Shakuntla Kapoor w/o Sh. Dewan Chand Kapoor 9322,, Nawab Ganj, Pul Bangesh, Delhi-110006.	Sh. Kailash Kapoor (son) s/o Sh. Dewan Chand Kapoor 9822 Nawab Ganj, Pul Bangash, Delhi-110006.

Default by establishments to pay Provident Fund dues

2165. SHRIMATI KANAK MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that most of 791 establishments in the country have defaulted in the agreements of Provident Fund dues, as on the 31st March, 1987; and

(b) if so, what are the details thereof and action taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) and (b) As on 31.3.1987, 9791 industrial and commercial establishments were in default in payment of Provident

Fund dues. The break-up of the defaulting establishments is as given below:—

	No. of defaulting establishments	Amount in arrears Rs. in crores
(i) Exempted establishments	142	98 51
(ii) Unexempted establishments :	9649	71 97
TOTAL :	9791	170.48

The EPF authorities are generally taking the following action for realisation of the outstanding dues:—

(i) Issuing of recovery certificates under section 8 of the EPF